

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 121/TT/2019**

**Subject** : Determination of transmission tariff from proposed COD to 31.3.2019 for 400 kV D/C Kameng-Balipara Transmission Line along with associated bays at Balipara Sub-station under "North East-Northern I Western Interconnector-I" in North-Eastern Region.

**Date of Hearing** : 11.2.2020

**Coram** : Shri P. K. Pujari Chairperson  
Shri I.S. Jha, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Assam Electricity Grid Corporation Limited & 7 Ors.

**Parties present** : Shri Vivek Kumar Singh, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri Amit K. Jain, PGCIL  
Ms. Elizabeth Pyrbot, NEEPCO

**Record of Proceedings**

The representative of the petitioner submitted that the tariff for the instant asset was claimed earlier in Petition No. 43/TT/2017. However, no tariff was granted for the instant asset as the COD was uncertain and said petition was disposed vide order dated 31.10.2017. He requested to approve the COD of the instant asset as 30.3.2018 under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations as the generation project of NEEPCO at Kameng is yet to be commissioned.

2. The representative of the petitioner submitted that as per the investment approval dated 24.2.2009, the instant assets was scheduled to be put into commercial operation in March, 2013 against which the petitioner has claimed the COD of 30.3.2018. Thus, there is a time over-run of 61 months. He further submitted that there is no cost over-run as the estimated competition cost is within the RCE.

3. In response to a query of the Commission, the representative of the petitioner



submitted that NEEPCO 's generation was commissioned on 10.2.2020.

4. The Commission directed the petitioner to submit the following information, on affidavit by 30.3.2020 with a copy to the respondents:-

- (i) Current status of downstream system of NEEPCO (400 kV Kameng HEP) and proof of co-ordination and correspondence made with NEEPCO with regard to downstream system, if any;
- (ii) Implementation agreement signed with NEEPCO, if any;
- (iii) Year-wise capitalization and discharge particulars of Initial Spares;
- (iv) The reasons for time over-run along with supporting documents, if any, against each activity for the assets covered under the present petition in the format below:-

S.No	Activity	Period of activity				Time over-run in days	Reason(s) for time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies						
	Foundation						
	Tower Erection						
	Stringing						
	Forest clearance						
	ROW issues						
	Difficult Terrain Condition						
	Law & Order situation						
	Threats from outfit organization/deteriorated law and order situation						
	Extended monsoon and HFL.						
	Testing and COD						
	Any other Activities for time over-run , if any						

- (v) Justification for increase in cost from FR of ₹14083.81 lakh to ₹31153.23 lakh as per RCE-II.
- (vi) Details of Quantum and percentage of Hard Cost of IEDC allowed asset-wise.
- (vii) Debt-equity ratio considered asset-wise under scope of the project.
- (viii) Auditor Certificate in respect of initial spares of transmission Line
- (ix) Clarification as to whether initial spares for bays are claimed. If yes, submit the Auditor Certificate.
- (x) Year wise discharge of initial spares.



5. The Commission directed the respondents to file their reply by 6.4.2020, including NEEPCO, especially on the petitioner's request for approval of COD as 30.3.2018 under proviso (ii) of Regulation 4(3) of 2014 Tariff Regulations. The Commission further directed the petitioner to file rejoinder, if any, by 13.4.2020. The Commission also observed that no extension of time shall be granted.

6. The matter will be listed in due course of time, for which a separate notice will be issued.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

